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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ **W.P.(C) 5118/2021**

KARAN S THUKRAL & ANR. .... Petitioners  
Through: Mr. H.S. Thukral, Mr. Kapil Kumar  
Nayyar & Ms. Neha Narayan,  
Advocates.

versus

UNION OF INDIA & ORS. .... Respondents  
Through: Mr Chetan Sharma ASG with Mr.  
Chiranjiv Kumar, SPC, Mr. Amit  
Mahajan, CGSC with Mr. Amit  
Gupta, Mr. Vinay Yadav, Mr. Akshay  
Gadeock, Mr. Sahaj Garg & Mr. R.  
Venkat Prabhat, Advocates for R-1.  
Mr. Santosh Kumar Tripathi,  
Standing Counsel, GNCTD with Mr.  
Aditya P Khanna, Advocate.

**CORAM:**  
**JUSTICE PRATHIBA M. SINGH**

**ORDER**  
% **03.05.2021**

1. This hearing has been done through video conferencing.

**CM APPL. 15684/2021**

2. This is an application seeking exemption from filing duly attested affidavits. Binding the deponent of the affidavit to the contents of the application, the exemption is granted. Application is disposed of.

**W.P.(C) 5118/2021**

3. The present petition seeks a ban on the conduct of Indian Premier League (*hereinafter, 'IPL'*) matches and prays for directions against the Union of India, the Board of Control for Cricket in India (BCCI) and the Delhi and District Cricket Association (DDCA) for stoppage of IPL matches with immediate effect.

4. Considering the nature of the matter and the fact that this petition is in public interest, subject to orders of the Hon'ble Chief Justice, list before the appropriate Division Bench, as per the Roster, on 5<sup>th</sup> May, 2021.

**PRATHIBA M. SINGH, J**

**MAY 3, 2021/MR/T**